

(2023) 05 MP CK 0051

In the Madhya Pradesh High Court

Case No : Writ Petition No. 11388 Of 2023

Pulendra Singh And Others

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 12-05-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Right To Fair Compensation And Transparency In Land Acquisition, Rehabilitation And Resettlement Rules, 2015 — Rule 20

Right To Fair Compensation And Transparency In Land Acquisition, Rehabilitation And Resettlement Act, 2013 — Section 101

Citation : (2023) 05 MP CK 0051

Hon'ble Judges : Milind Ramesh Phadke, J

Bench : Single Bench

Advocate : Ankur Maheshwari, Shiraj Qureshi

Final Decision : Disposed Of

Judgement

Milind Ramesh Phadke, J

The present petition under Article 226 of the Constitution of India has been preferred seeking a limited prayer that the respondent no.2 Collector may kindly be directed to decide the application filed under Section 101 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 r/w Rule 20 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2015 Annexure P/1 filed by the petitioner, as the respondent authorities are sitting tight over the matter and had not decided the application till date. Therefore, if directions are issued to the respondent authorities to decide the same, the grievance of the petitioner would be redressed.

P er contra, learned Government Advocate has no objection if such directions are issued to the respondent no.2 Collector for deciding the application.

Looking to the innocuous prayer made by the counsel for the petitioner, the

petition is disposed of with the direction to respondent no.2 Collector to decide the application Annexure P/1 filed by the petitioner as expeditiously as possible preferably within a period of two months from the date of receipt of certified copy of the order.

With the aforesaid, the petition stands disposed of.

E-copy/Certified copy as per rules and directions.